The Meeting No.14/AM-20 dated 21.11.2019 actually held on 10.12.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Shri Kuldeep Singh, Asst. Director-I	DCMSME
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Rajesh Malhotra, DDG	DGFT
5	Shri Manoj Kumar Meena, Asst. Director	DGFT

The agenda for meeting No.14/AM-20 dated 21.11.2019 actually held on 10.12.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20, was taken up for discussion for Case No. 213 to 242 and the decision taken in respect of each cases is enumerated below:

## 119.

Case No. 213	M/s. Afflatus International (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00229/AM20/DES.V
actually held on 10.12.2019	l ·
Prior fixation of adhoc norms for the following export product under special advance licence scheme	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u>:

 Ladies Romper made of 55% Linen 45% Viscose Dyed Woven Fabric GSM 160 (+/-10%) Style No. 953221

**Decision:** M/s. Afflatus International vide their letter dated 18.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

## 120

Case No. 214	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00230/AM20/DES.V
actually held on 10.12.2019	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Men's Shorts made of 98% cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or – 10%) Style No. 103652

**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 28.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

121

Case No. 215	M/s. Shahi Exports P. Ltd. (SPL)	
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00231/AM20/DES.V	
actually held on 10.12.2019		
Prior fixation of adhoc norms for the following export product under special advance licence schen		

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under para 4.04(a) 1 FTP 2015-20:

1. Men's Cargo Shorts made of 55% Linen 45% Viscose Dyed Woven Fabric GSM 195 (Tolerance + or - 10%) Style No. 7MD2174

**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 28.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

122

122.	
Case No. 216	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00232/AM20/DES.V
actually held on 10.12.2019	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Ladies Cargo Trouser made of 55% Linen 45% Rayon Dyed Woven Fabric GSM 190 (Tolerance + or - 10%) Style No. 7WD2813

**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 27.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export...

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123.	•
Case No. 217	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00233/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Boys Wind Jacket made of Bonded Knitted Dyed Fabric Face: 58% Cotton 39% Polyester 3% Elastane & Back: 100% Polyester Fleece GSM 410 and 100% Nylon Dyed Woven Fabric GSM 147 (Tolerance + or - 10%) Style No. 7181994

**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 27.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

124.

Case No. 218	M/s. Shahi Exports P. Ltd. (SPL)	
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00234/AM20/DES.V	
actually held on 10.12.2019		

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Gents Jacket with Hood made of 60% cotton 40% nylon dyed woven fabric GSM 111 (Tolerance + or - 10%) Style No. 132J0222

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**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 26.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

125

Case No. 219	M/s. Gokaldas Exports Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00235/AM20/DES.V
actually held on 10.12.2019	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Baby Jumpsuit (Girls) made of 55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 (Style No. 526059)

2. Baby Jumpsuit (Girls) made of 55% Linen 45% Rayon Printed Woven Fabric GSM 190 (Style No. 526059)

**Decision:** M/s. Gokaldas Exports Ltd. vide their letter dated 28.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

126

Case No. 220	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00236/AM20/DES.V
actually held on 10.12.2019	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM 310 (Tolerance + or – 10%) Style No. XM0780

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 25.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

127.

Case No. 221	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00237/AM20/DES.V
actually held on 10.12.2019	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Ladies Jacket (Sleeveless) with Hood made of 100% Cotton Dyed Woven Fabric GSM 407 (Tolerance + or - 10%) Style No. 104026

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**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 25.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HO) for fixation the norms again.

GSM should match in import and export.

128.

Case No. 222	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00238/AM20/DES.V
actually held on 10.12.2019	:

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Gents Jacket with Hood made of 100% Polyester Knitted other pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM 310 (Tolerance + or - 10%) Style No. WM6045

**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 25.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

129.

Case No. 223	M/s. Shahi Exports P. Ltd. (SPL)	,
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00239/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Men's Cargo Trouser made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed woven Fabric GSM 271 and 95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric GSM 230 (Tolerance + or - 10%) Style No. 103159

**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 29.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

130.

Case No. 224	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00240/AM20/DES.V
actually held on 10.12.2019	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Men's Cargo Trouser made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed woven Fabric GSM 271 and 95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric GSM 230 (Tolerance + or - 10%) Style No. 103337

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Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 29.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HO) for fixation the norms again. GSM should match in import and export.

Case No. 225	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00241/AM20/DES.V
actually held on 10.12.2019	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Boys Wind Jacket made of Bonded Knitted Dyed Fabric Face: 58% Cotton 39% Polyester 3% Elastane & Back: 100% Polyester Fleece GSM 410 and 100% Nylon Dyed Woven Fabric GSM 147 (Tolerance + or - 10%) Style No. 7181994

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 30.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No.226	M/s. Chelsea Mills LLP
Case 140.220	F. No. 01/84/171/00242/AM20/DES-V
NC Meeting No. 14/AM20 dated 21.11.2019	1.140.01/04/1/1/002/2/2/3/120/2/2
actually held on 10.12.2019	

Decision: M/s Chelsea Mills LLP vide their application dated 02.12.2019 for prior fixation of norms for the following 8 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved

the in	out output r	norms as under:		1.1
Sl.	Export	Export Product	Import Product	Recommended
No.	Product			quantity allowed
	No.	·		
1.	192 C	92% COTTON 7%	92% Cotton 7%	On repeat basis of norms approved vide
	,	ELASTERELL/POLYESTER	Elasterell/Polyester	case no: 258 NC M.
		1% LYCRA/SPANDEX WVN	WVN Denim Fabric	
		DENIM YOUNG GIRLS		06.12.2018 HQ File
		(TALL & BIG) SHORTS	(+/- 3%) (GSM: 336	
		Style No.	+/- 10%)	No.   01/84/171/00026/AM-
<b> </b>		539981(474897/972246/990702)	•	19/DES-V Reference
				1
		<u> </u>		of EP Nos – 127 C
2.	193 C	100% COTTON WVN	100% Cotton WVN	On repeat basis of
		DENIM INFANTS DRESSES	Denim Fabric (GSM	norms approved vide
<b> </b>		Style No.	155 +/- 10%)	case no: 258 NC M.
		580515/585453/589028		No. 18/AM-19 dated
<b>\</b>		(217279/483673/467707	,	06.12.2018 HQ File
		/473094)		No.
[]		, , , , ,		01/84/171/00026/AM-
				19/DES-V Reference

· I	<i>,</i> ,,,	· · · · · · · · · · · · · · · · · · ·		of EP Nos – 134 C
3.	194 C	DENIM PRINTED INFANTS	100% Cotton WVN Denim Printed	On repeat basis of norms approved vide case no: 159 NC M.
		RUFFLE DRESSES Style No. 589807/544040(518395/544040)	Fabric (GSM 183 +/- 10%)	No. 09/AM-20 dated 29.08.2019 HQ File
				No. 01/84/171/00168/AM- 20/DES-V Reference
4.	195 C	100% COTTON WVN DENIM	100% Cotton WVN	On repeat basis of
-	•	YOUNG GIRLS DRESSES (TALL & BIG) Style No. 578413/589928(320615/464770)	Denim Fabric (GSM 163 +/- 10%)	norms approved vide case no: 258 NC M. No. 18/AM-19 dated 06.12.2018 HQ File
•				No. 01/84/171/00026/AM- 19/DES-V Reference of EP Nos – 137 C
5.	196 C	100% COTTON WVN DENIM INFANTS & GIRLS DRESSES	100% Cotton WVN Denim Fabric (GSM	On repeat basis of norms approved vide
		Style No. 576335/590295(320615/464770 /473001/461398/654426)	155 +/- 10%)	case no: 258 NC M. No. 18/AM-19 dated 06.12.2018 HQ Fife
,   				No. 01/84/171/00026/AM- 19/DES-V Reference of EP Nos – 136 C
6.	197 C	100% COTTON WVN DENIM INFANTS & GIRLS DRESSES Style No. 539890/540132/589929/589878 (320615/464770/473001/461398	100% Cotton WVN Denim Fabric (GSM 258 +/- 10%)	On repeat basis of norms approved vide case no: 258 NC M. No. 18/AM-19 dated 06.12.2018 HQ File
		/654426)		No. 01/84/171/00026/AM- 19/DES-V Reference of EP Nos – 136 C
7.	198 C	100% COTTON WVN DENIM YOUNG GIRLS VEST Style No. 574087/589813(260324/256319	100% Cotton WVN Denim Fabric (GSM 258 +/- 10%)	On repeat basis of norms approved vide case no: 262 NC M. No. 13/AM-18 dated
		/259879)		28.09.2017 HQ File No. 01/84/162/00213/AM- 18/DES-V Reference of EP Nos – 83 C
8.	199 C	100% TENCEL/LYOCELL WVN DENIM WOMENS DRESSES Style No.		On repeat basis of norms approved vide
		523060/585964 (027EE1E018)	(3511 102 11 1070)	13.10.2016 HQ File No.

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			•	01/84/171/00180/AM-	1
	-	•	·	17/DES-V Reference	
,			,	of EP Nos – 38 C	

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

133.

Case No. 227	M/s. Orient Craft Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00243/AM20/DES.V
actually held on 10.12.2019	t and an area of a dyanga liganga schama

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Ladies Dress made out of 100% Cotton Woven Printed Fabric GSM 80 (+/- 10%) Style No. 100094373/100094373-P/100094373-W

**Decision:** M/s. Orient Craft Ltd. vide their letter dated 29.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

134

Case No. 228	M/s. Orient Craft Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00244/AM20/DES.V
actually held on 10.12.2019	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Ladies Blouse made out of 100% Cotton Woven Printed Fabric GSM 60 (+/- 10%) Style No. 100093975-W

**Decision:** M/s. Orient Craft Ltd. vide their letter dated 03.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

135

Case No. 229	M/s. Orient Craft Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00245/AM20/DES.V
actually held on 10.12.2019	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Ladies Blouse made out of 100% Cotton Woven Printed Fabric (yarn of different color) GSM 152 (+/- 10%) Style No. 155811,195812,195813,195814

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**Decision:** M/s. Orient Craft Ltd. vide their letter dated 02.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No. 230	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00246/AM20/DES.V
actually held on 10.12.2019	
Prior fixation of adhoc norms for the following	g export product under special advance licence scheme

under para 4.04(a) 1 FTP 2015-20:

 Men's Cargo Trouser made of 55% Linen 45% Viscose Dyed Woven Fabric GSM 195 (Tolerance + or - 10%) Style No. 7MD2180

**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 02.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

137

137.	
Case No. 231	M/s. Shahi Exports P. Ltd. (SPL)
Case 1 to 121 1 2010	E. No. 01/84/171/00247/AM20/DES V
NC Meeting No. 14/AM20 dated 21.11.2019	F. NO. 01/64/171/00247/70420/DES.
actually held on 10.12.2019	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Men's Shirt Jacket made of 55% Linen 45% Viscose Dyed Woven Fabric GSM 195 (Tolerance + or - 10%) Style No. 7MD3482

**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 02.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No. 232	M/s. Richa & Co. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F No. 01/84/171/00249/AM20/DES.V
NC Meeting No. 14/AM20 dated 21:11:2019	\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \
actually held on 10.12.2019	<u> </u>

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- 1. Ladies Blouse made of 100% Cotton Printed Woven Fabric GSM 70 +/- 10%, Style No. 100093906
- 2. Ladies Trouser made of 100% Linen Bleached Woven Fabric GSM 160 +/- 10%, Style No. 100041532, 100086085
- Ladies Blazer made of 100% Linen Yarn Dyed Woven Fabric GSM 155 +/- 10%, Style No. CN435306MI
- 4. Ladies Blazer made of 55% Linen 45% Rayon Dyed Woven Fabric GSM 190 +/- 10%,

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Style No. CN411998MI

5. Ladies Romper made of 66% Rayon 27% Polyester 5% Spandex 2% Other Fiber Yarn Dyed Knitted Woven Fabric GSM 220 +/- 10%, Style No. 532363

**Decision:** M/s. Richa & Co. vide their letter dated 05.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

139

Case No. 233	M/s. Shahi Exports P. Ltd. (SPL)	
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00250/AM20/DES.V	
actually held on 10.12.2019		

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Gents Jacket with Hood made of 100% Polyester Knitted Other Pile Fabric Assembled in Layered With 100% Polyester Woven Fabric GSM 310 and 100% Polyester Dyed Woven Fabric GSM 294 (Tolerance + or - 10%) Style No. XM1099

**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 03.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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140.	
Case No. 234	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00251/AM20/DES.V
actually held on 10.12.2019	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Men's Cargo Trouser made of 57% Cotton 39% Polyester 4% Elastane Dyed Woven Fabric GSM 213 (Tolerance + or - 10%) Style No. 130P0196

**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 03.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

41

141.	
Case No. 235	M/s. Orient Craft Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00253/AM20/DES.V
actually held on 10.12.2019	i la la martina de la martina

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Ladies Dress made out of Shell: 100% Polyester woven printed fabric (Filament texturised yarn, GSM 90 (+/- 10%), Lining: 100% Polyester woven dyed fabric (Filament non texturised yarn, GSM 113 (+/- 10%) Style No. 534881/534881-P

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**Decision:** M/s. Orient Craft Ltd. vide their letter dated 05.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

142.	
Case No. 236	M/s. Orient Fashion Exports (I) P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00254/AM20/DES.V
actually held on 10.12.2019	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

Ladies Romper in 100% Polyester Printed Woven Fabrics (Shell) GSM 175 +/- 10% (Veriation) with Partially Inner Lining (Indegenious) Style No. 76B0195

 Ladies Romper in 100% Polyester Solid Dyed Woven Fabrics (Shell) GSM 175 +/- 10% (Veriation) with Partially Inner Lining (Indegenious) Style No. 76A8861

**Decision:** M/s. Orient Fashion Exports (I) P. Ltd. vide their letter dated 30.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

143.

143.	
Case No. 257	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00255/AM20/DES.V
actually held on 10.12.2019	i la la una ligango gabama

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Ladies Jumpsuit made of 97% Rayon 3% Spandex Dyed Knitted Fabric GSM 250 (+/-10%) Style No. 525479

**Decision:** M/s. Richa Global Exports P. Ltd. vide their letter dated 12.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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144. ·	
	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00256/AM20/DES.V
actually held on 10.12.2019	i I de ven license sebema

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

Ladies Other Jacket made of 100% Linen Un-bleached Woven Fabric GSM 155 (+/10%) Style No. AW08869

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**Decision:** M/s. Richa Global Exports P. Ltd. vide their letter dated 12.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

145.

}	Case No. 239	M/s. Gokaldas Exports Ltd. (SPL)
	NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00257/AM20/DES.V
	actually held on 10.12.2019	,
Driver fivetion of adhag narms for the following export product under special advance licence scho		export product under special advance licence scheme

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Interchange Jacket (Outer & Inner) (men), Outer Jacket made of 100% Polyester Woven Fabric GSM 124 and 100% Nylon Dobby Coated Woven Fabric GSM 124 and Inner Jacket made of 100% Polyester Woven Fabric GSM 70

**Decision:** M/s. Gokaldas Exports Ltd. vide their letter dated 06.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

146.

140.	
Case No. 240	M/s. Gokaldas Exports Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00258/AM20/DES.V
actually held on 10.12.2019	
	to the design of advance licence scheme

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Valley pant (men) made of 100% Nylon Dobby Coated Woven Fabric GSM 124 with Lining and Polyester Wadding

**Decision:** M/s. Gokaldas Exports Ltd. vide their letter dated 05.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

147.

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Case No. 241	M/s. Gaurav International (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019	F. No. 01/84/171/00259/AM20/DES.V
actually held on 10.12.2019	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- Men's Shorts made of 100% Linen Yarn Dyed Woven Fabric GSM 200 +/- 10% Style No. 795720577001, 795720577004, 795720577005, 795720577006- Maddox Linen Shorts
- Ladies Dress made of 100% Silk Dyed Woven Fabric GSM 153 +/- 10% Style No. AK670, AK671

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**Decision:** M/s. Gaurav International vide their letter dated 09.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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140.	1
Case No. 242	M/s. Richa & Co. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 F	. No. 01/84/171/00260/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Ladies Trouser made of 100% Linen Yarn Dyed Woven Fabric GSM 175 +/- 10% Style No. 100041532, 100086085

2. Ladies Jacket made of 100% Linen Yarn Dyed Woven Fabric GSM 175 +/- 10% Style No. 100046074

3. Ladies Trouser made of 100% Linen yarn Dyed Woven Fabric GSM 175 +/- 10% Style No. 100096945

**Decision:** M/s. Richa & Co. vide their letter dated 09.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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The Meeting No.14/AM-20 dated 21.11.2019 actually held on 15.01.2020, 17.01.2020 and 23.01.2020 for the licensing year 2019-20 to considered the cases under para 4.7 <u>FTP 2015-20</u>, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri

Hardeep Singh, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Shri Kuldeep Singh, Asst. Director-I	DCMSME
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2.	Shri Nand Lal, Consultant	DPIIT
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Rajesh Malhotra, DDG	DGFT
5	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No.12/AM-20 dated 24.10.2019 and 13/AM20 dated 31.10.2019 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.14/AM-20 dated 21.11.2019 was taken up for discussion and the decision taken in respect of each case is enumerated below:

## MEETING NUMBER : 14/84-ALC3/2019 MEETING DATE: 21.11.2019

Case No.:27/23/80- ALC2/2016	SURGICAL INDIA	111,000 110, 22 0000 11	Status: Deffered and Re-indexed
HQ File	12.22.2.2.2	Lic.No/Date:0510400709	Defer Date:
:01/80/050/00530/AM17/		13.12.2016	11.03.2020

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 11.09.2019 and 20.11.2019 to furnish the following:

1. To indicate import content separately in each export product

2. Complete calculation for requirement of raw materials /components for the manufacture of export item, separately indicating wastage of each raw material

Firm has furnished their reply on 04.12.2019 and same handed over to DPIIT during meeting for their comments.

The case stands deferred for re-listing on 11.03.2020.

		Party Name:GOKALDAS EXPORTS LTD	111,000 110, 25 6600 110	Status: Deffered and Re-indexed	
2	HQ File :01/84/050/00690/AM19/	RLA File :07/24/040/00329/AM18/	Lic.No/Date:0710112867 23.02.2018	Defer Date: 11.03.2020	
	<b>Decision:</b> Committee considered the case as per agenda and observed that firm has informed on 09.01.2020 to grant PH on next date as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH.  The case stands deferred for re-listing on 11.03.2020.				

	Case No.:267/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD		Status: Deffered and Re-indexed
	HQ File :01/84/050/00691/AM19/	RLA File :07/24/040/00313/AM18/	Lic.No/Date:0710112869 23.02.2018	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda and observed that firm has informed on 09.01.2020 to grant PH on next date as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH.			

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The case stands deferred for re-listing on 11.03.2020.

	Case No.:268/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD		Status: Deffered and Re-indexed
4	HQ File :01/84/050/00692/AM19/	RLA File :07/24/040/00334/AM18/	Lic.No/Date:0710112871 23.02.2018	Defer Date: 11.03.2020
	Decision: Committee cons	sidered the case as per ager	nda and observed that firm	has informed on

**Decision:** Committee considered the case as per agenda and observed that firm has informed on 09.01.2020 to grant PH on next date as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH.

The case stands deferred for re-listing on 11.03.2020.

		EXPORTS LTD'		Status: Deffered and Re-indexed
5	HQ File :01/84/050/00696/AM19/		Lic.No/Date:0710112903 01.03.2018	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda and observed that firm has informed on 09.01.2020 to grant PH on next date as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH.

The case stands deferred for re-listing on 11.03.2020.

Case No.:271/24/84- ALC3/2018	EXPORTS LTD	111001110122410111101	Status:Deffered and Re-indexed
HQ File	112.11.11	Lic.No/Date:0710112943	Defer Date:
6 :01/84/050/00695/AM19/		09.03.2018	11.03.2020

**Decision:** Committee considered the case as per agenda and observed that firm has informed on 09.01.2020 to grant PH on next date as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH.

The case stands deferred for re-listing on 11.03.2020.

	Cabe I i all a la	EXPORTS LTD	11,1001 110,12 20011 11 = 1	Status:Deffered and Re-indexed
7	HQ File :01/84/050/00694/AM19/		Lic.No/Date:0710112988 20.03.2018	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda and observed that firm has informed on 09.01.2020 to grant PH on next date as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH.

The case stands deferred for re-listing on 11.03.2020.

8		Party Name: GOKALDAS EXPORTS LTD		Status:Deffered and Re-indexed	
	HQ File :01/84/050/00697/AM19/	RLA File :07/24/040/00364/AM18/	Lic.No/Date:0710113059 05.04.2018	Defer Date: 11.03.2020	
	Decision: Committee considered the case as per agenda and observed that firm has informed on				

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09.01.2020 to grant PH on next date as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH.

The case stands deferred for re-listing on 11.03.2020.

					/2018 TIMPACK PRIVATE			Meet N ALC3/2 21.11.2		Status: Approved	
	1		:52/24/040/00005/AM19/			Date:5210042					
	<b>Decision:</b> Committee considered the case as per agenda alongwith through the details submitted in this case and decided to ratify the authorization as under:				the norms for	the above advance					
9	S.No.	Export Product	Export Quantity	 	Import iten	1	Quantity allowed				
	1.	Flexible Intermediate Bulk Containers (P P	610.000 MT	1.	POLYPRO NULES	PYLENGRA	1.10 kg/kg (content in export product)				
,		WOVEN SACKS WITH OR WITHOUT LINER)		2.	LLDPE		1.05 kg/kg (content in export product				
				3.	U.V. MASTER	STABILIZER BATCH	0.02 kg/kg of export product.				
	RA cond	cerned may take neces	sary action subje	ct to c	RA concerned may take necessary action subject to compliance of other usual conditions.						

Case No.:82/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Deffered and Re-indexed		
HQ File :01/84/050/00506/AM19/	RLA File :07/24/040/00054/AM19/	Lic.No/Date:0710113361 29.05.2018	Defer Date: 11.03.2020		
<b>Decision:</b> Committee considered the case as per agenda and observed that firm has informed on 09.01.2020 to grant next PH as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH.  The case stands deferred for re-listing on 11.03.2020.					

Case No.:95/24/84- ALC3/2018	Party Name:SCANPACK GLOBAL	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Approved
HQ File :01/84/050/00519/AM1 9/	RLA File :56/21/040/00059/AMI 9/	Lic.No/Date:5610005457 03.08.2018	,

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**Decision**: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers Net content of PPG-	80000 KG	1.	Polypropylene Granules	1.10 kg/kg content in export product
	70000Kgs & Relevant LLDPE-10000Kgs		2.	Relevant LLDPE / LDPE Granules	1.05 kg/kg content in export product
RA con	cerned may take necessar	 y action subj	ect to	o compliance of other u	Isual conditions.

Case No.:97/24/84- ALC3/2018	Name:G.R.CORPORATIO	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Approved
HQ File :01/84/050/00521/A M19/	RLA File :06/24/040/00025/AM19/	Lic.No/Date:06100389 44 10.08.2018	and decided to

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:99/24/84- ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved
HQ File :01/84/050/00523/AM19/	RLA File :56/24/040/00018/AM1 9/	Lic.No/Date:5610005461 17.08.2018	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance outhorization as under

	authoria	zation as under:					0 111	11
	S.No	Export Product	Export		Import item		Quantity a	mowea
			Quantit					
			у	l 			<del>-</del>	<del></del> _
13	1.	FLEXIBLE	80000	1.	ARTICLE	OF	1.01	kg/kg
	1	INTERMEDIATE BULK	KG		PLASTICS		content in	export
		CONTAINERS			(PARTIALLY	MADE	product	
		NET CONTETS 1.			BAGS)			
		ARTICLE OF		2.	PACKING MA	TERIAL	1.01	kg/kg
		PLASTICS			(ARTICLE	OF.	content in	export
		(PARTIALLY MADE			PLASTICS		product	
		BAGS)-150 MT 2.			PARTIALLY	MADE		
		PACKING MATERIAL		ì	BAGS)			
		(ARTICLE OF						
		PLASTICS -						
		PARTIALLY MADE				•		
		BAGS)-1.50 MT					′	

RA concerned may take necessary action subject to compliance of other usual conditions.



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	Case No.:163/24/84- ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Reject
14	HQ File :01/84/050/00587/AM19/	RLA File :08/24/040/00032/AM19/	Lic.No/Date:0810143350 28.08.2018	

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 11.09.2019 and 20.11.2019 to furnish the content of input in the export product and percentage wastage of each input claimed. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

	ALC3/2018	PACKAGINGS	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved
***************************************		RLA File :34/24/040/00138/AM19/	Lic.No/Date:3410044462 30.08.2018	

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net.

RA concerned may take necessary action subject to compliance of other usual conditions.

1	ALC3/2018	I TIOIL TOIL TO	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Approved
	HQ File :01/84/050/00529/AM19/	1	Lic.No/Date:3410044459 30.08.2018	·

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net.

RA concerned may take necessary action subject to compliance of other usual conditions.

ı	ALC3/2018	I TICIKI KOM TOO	Mect No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved
	HQ File :01/84/050/00530/AM19/	1	Lic.No/Date:3410044461 30.08.2018	

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1 to 7) 1.05 kg/kg and (8 & 9) net to net on input of export product.

RA concerned may take necessary action subject to compliance of other usual conditions.

1	ALC3/2018	PACKAGINGS	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Approved
18	HQ File :01/84/050/00299/AM19/		Lic.No/Date:3410044467 31.08.2018	-

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net.

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RA concerned may take necessary action subject to compliance of other usual conditions..

	ALC3/2018	PACKAGINGS	Mect No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved
19		RLA File :34/24/040/00174/AM19/	Lic.No/Date:3410044471 04.09.2018	

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.

Case 110111   11 = 11 = 1	EXPORTS	ALC3/2019 21.11.2019	Status: Deffered and Re-indexed
	1 4127	Lic.No/Date:0610038986 25.09.2018	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the hard copy of application received on 23.10.2019 has been handed over to DPIIT for their comments.

The case stands deferred for re-listing on 11.03.2020.

	POLYMERS PVT LTD	ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00295/AM19/	IXED X X IXE	05.10.2010	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm was asked to furnish the following information:

1. To indicate weight of export product in Kg term, indicating separately weight of PVC and woven fabric/cord fabric.

2. Complete calculation for requirement of raw materials (both imported & indigenous) for manufacturing export product, giving wastage of raw materials.

Reply has been received from the firm on 04.11.2019 and during meeting the same handed over to representative of DPIIT for their comments.

The case stands deferred for re-listing on 11.03.2020.

Case No.:3/17/84- ALC3/2018	Name: WELCOME	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Approved
HQ File :01/84/050/00296/AM19/	RLA File :05/24/040/00358/AM 19/	Lic.No/Date:0510407976 04.10.2018	

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance but herization as under:

S.No	Export Product	Export		Import item	Quantity allowed
-		Quantity			
1_	Synthetic Footwear with	813339	1.	Polyurethane System for	1.03 kg/kg
	outer sole and upper	Pair		Footwear (Polyol Exter)	content in the
	made of Plastics having				export product
	different sizes for		2.	Polyurethane System for	1.03 kg/kg
	Ladies/Gents and Kids	,		Footwear (Urecome)	content in the
					export product
<u> </u>	cerned may take necessary a	1		li	onditions

Case No.:5/18/84- ALC3/2018	2 20.09	11,2001	Status: Deffered and Re-indexed
HQ File	1	Lic.No/Date:0610039006	Defer Date:
:01/84/050/00318/AM19/		16.10.2018	11.03.2020

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm was asked on 12.09.2019 and 29.11.2019 to furnish the following information:

1. To indicate net content of input (both indigenous & imported) and their wastage for manufacturing export product. Accordingly, to give calculation for requirement of each input.

2. Justification for higher wastage of input, if any.

Reply is not received so far. Committee decided to send the last reminder to the firm and if reply is not received before the next meeting then case will be rejected

The case stands deferred for re-listing on 11.03.2020.

	GARMENTS PVT. LTD.,	11.1000 1 10.13 0.10.11	Status: Deffered and Re-indexed
HQ File		Lic.No/Date:0310824617	Defer Date:
:01/85/050/00183/AM19/		23.10.2018	11.03.2020

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm was asked on 29.11.2019 to furnish the following information:

1. To indicate net content of input (both indigenous & imported) and their wastage for manufacturing export product. Accordingly, to give calculation for requirement of each input.

2. Justification for higher wastage of input, if any.

Reply is not received so far. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

	OVERSEAS PVT LTD	1111001 1101 2 11111 1	Status: Deffered and Re-indexed
25		Lic.No/Date:0510408227 25.10.2018	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application has been referred to DPIIT for their comments.

The case stands deferred for re-listing on 11.03.2020.

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	APPARELS PVT.LTD.	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Reject
HQ File :01/84/050/00371/AM19/	11(1,11 (1 (1))	Lic.No/Date:0510408375 12.11.2018	

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 and 29.11.2019 to furnish the complete two sets of application for fixation of adhoc norms. Hard copy of the application is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

	INDIA PVT LTD		Status:Deffered and Re-indexed
HQ File :01/84/050/00557/AM19/	:07/24/040/00193/AM19/	Lic.No/Date:0710114149 19,11.2018	11.03.2020

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee observed that the application referred to DPIIT for their comments.

The case stands deferred for re-listing on 11.03.2020.

	ICHOC I TOTT I WAS IN THE	EXPORTS	ALC3/2019 21.11.2019	Status: Deffered and Re-indexed
28			27.11.2010	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application referred to DPIIT for their comments.

The case stands deferred for re-listing on 11.03.2020.

	ALC3/2018	NONWOVENS	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Approved
29	HQ File :01/84/050/00370/AM19 /	:24/24/040/00038/AM1	Lic.No/Date:241004258 5 30.11.2018	





**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

S.No.	ge for Item No. (1) 5%, (2 Export Product	Export		Import item	Quantity allowed
	.	Quantity	<u>                                     </u>		
1.	PP SPUN BOND NON	300000	1.	POLYPROPYLENE	308449kg
	WOVEN FABRIC	KG		GRANULES .	1
				IGST/CGST/SGST_SHALL	•
				BE PAID IN CASH	
				IMPORT 1 TO 3 )	
		•	2.	COLOUR MASTER	5459.3kg
				ВАТСН	
•			3.	CHEMICAL FOR	1091.0 kg
		•		ANTISTATIC PROPERTY	
	1			IN NON WOVEN	
	-			(IGST/CGST/SGST SHALL	
				BE PAID IN CASH FOR	
	·			IMPORT 1 TO 3 )	
2.	PP SPUN BOND NON	100000	1.	POLYPROPYLENE	102816.3kg
۷.	WOVEN FABRIC	KG		GRANULES	-
				IGST/CGST/SGST SHALL	
			ļ	BE PAID IN CASH	
				IMPORT 1 TO 3)	
			2.	COLOUR MASTER	1819.8 kg
			~.	BATCH	
			3.	CHEMICAL FOR	364 kg
			].	ANTISTATIC PROPERTY	
				IN NON WOVEN	
	<u> </u>	· ·		(IGST/CGST/SGST SHALL	
				BE PAID IN CASH FOR	
				IMPORT 1 TO 3)	
			<u> </u>	to compliance of other usua	Loanditions

ALC3/2018	Party Name:SOLIFLEX PACKAGING PRIVATE LIMITED		Status: Approved
HQ File :01/84/050/00569/AM1 9/	:07/24/040/00210/AM19/	Lic.No/Date:07101142 01 30.11.2018	

**Decision**: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

20	autnoriz	E at Deadust				Otitre allawad
טכ	S.No	Export Product	Export		Import item	Quantity allowed
	5.110		Quantity			
	1.	Flexible Intermediate	200000	1.	PP GRANULÉS	1.10 kg/kg
· · · · · · · · · · · · · · · · · · ·		Bulk Containers WEIGHT PP GRANULES 147450.000 KGS, UV 2550.000 KGS,LDPE LLDPE	KG	2.	Uv stabilizer master batch (containing not More than 20%uv stabilizer)  LDPE / LLDPE Granules	0.02kg/kg content of export  ;  1.05 Kg/kg content in export
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Granules 50000 000	4. Cambuckle Hook	Net to net content	
	5. Carabine Hook	Net to net content	
Hook 30000 Nos,Carabine Hook 50000 Nos, Red Metal	6. Red Metal Hook	Net to net content	
A concerned may take necessary action	subject to compliance of other us	sual conditions.	
	Hook 30000 Nos, Carabine Hook 50000 Nos, Red Metal	KGS, Cambuckle Hook 30000 Nos,Carabine Hook 50000 Nos, Red Metal Hook 12000 Nos	KGS, Cambuckle Hook 30000 Nos, Carabine Hook 50000 Nos, Red Metal  4. Cambuckle 5. Carabine Hook 6. Red Metal Hook Net to net content

1	EXPORTS		Status:Deffered and Re-indexed
	:06/24/040/00051/AM19/	Lic.No/Date:0610039051 06.12.2018	11.03.2020

**Decision:** Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 and 29.11.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send a final reminder to the firm. The case stands deferred for re-listing on 11.03.2020.

Case No.:4/20/85-	GARMENTS PVT. LTD.,	ALC3/2019	Status:Deffered
ALC3/2018		21.11.2019	and Re-indexed
HQ File :01/85/050/00187/AM19/			Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda and noted that the firm was asked on 29.11.2019 to furnish the following:

1. Weight of input fabric.

2. Corresponding weight of input fabric present in each export product.

3. Wastage claimed in each case(information to be given in matrix form)

Firm's reply has been received on 04.01.2020 and same handed over to DPIIT for their comments. The case stands deferred for re-listing on 11.03.2020.

	FOOTWEAR PRIVATE	ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00577/AM19/	7613111111	13.12.2010	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda and decided to ask the firm to furnish the following deficiency as per DPIIT vide their U.No. P-47011/30/2019-TSW dated 11.02.2020:

Complete calculation for requirement of PU synthetic leather, giving drawing/design of
each type of export product where PU synthetic leather to be used and also wastage of raw
material with layout of cutting of PU synthetic leather.

2. Comparison with the norms fixed for PU synthetic leather fixed in SIOn for respective export product.

 Production of export product vis-à-vis consumption for raw material for the last three years duly certified by Chartered Accountant.

The case stands deferred for re-listing on 11.03.2020.

Cas		Turiy I turino io i i i	INIOCE ING. B. MICH.	Status: Approved
34 AL	C3/2018	PACKAGINGS LIMITED	ALC3/2019 21.11.2019	





HQ File	RLA File	Lic.No/Date:3410044764	
:01/84/050/00422/AM19/	:34/24/040/00282/AM19/	17.12.2018	

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.

ALC3/2018	PACKAGINGS	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved
HQ File :01/84/050/00423/AM19/		Lic.No/Date:3410044763 17.12.2018	

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.

 ALC3/2018	PACKAGINGS	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved
HQ File :01/84/050/00418/AM19/	12.2.2.2.2	Lic.No/Date:3410044769 18.12.2018	1

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.

ALC3/2018	PACKAGINGS	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Approved
HQ File :01/84/050/00421/AM19/	1.50	Lic.No/Date:3410044767 18.12.2018	

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:7/18/85- ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Withdrawn
200	19/	RLA File :05/24/040/00535/AM19 /	Lic.No/Date:051040903 9 21.12.2018	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 17.01.2020 and explained their case. During meeting the representative had informed that the above said Adv. Authorisation has been surrendered to RA as they not use the above said license. NC decided to close the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

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Cuse 1:0:0:-1:00	IMPEX PVT.LTD.		Status: Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510409099	Defer Date:
:01/85/050/00199/AM19/	:05/23/040/00420/AM19/	27.12.2018	11.03.2020

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case decided to ask the firm to furnish the following information:

1. Weight of input in kgs

2. Contents of input in kgs in export product.

The case stands deferred for re-listing on 11.03.2020.

1	Case No.:14/14/84- ALC3/2019	Party Name:TORAY KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	111000	Status:Deffered and Re-indexed	
	HQ File :01/84/050/00330/AM20/	RLA File :52/24/040/00075/AM19/	Lic.No/Date:5210042898 01.01.2019	Defer Date: 11.03.2020	
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for ratification of norms.  The case stands deferred for re-listing on 11.03.2020.				

	Case No.:4/21/85- ALC3/2018	Party Name: VARAHAMURTI FLEXIRUB INDUSTRIES PVT. LTD.	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Deffered and Re-indexed
	HQ File :01/85/050/00198/AM19/	RLA File :05/24/040/00583/AM19/	Lic.No/Date:0510409344 15.01.2019	Defer Date: 11.03.2020
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case decided to ask the firm to furnish the content of inputs in kgs, separately in mattresses with topper sets.  The case stands deferred for re-listing on 11.03.2020.			

	ACCESSORIES	111111111111111111111111111111111111111	Status: Deffered and Re-indexed
HQ File	* ****	Lic.No/Date:0510409459	Defer Date:
:01/85/050/00200/AM19/		24.01.2019	11.03.2020

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 17.01.2020 and explained their case. During meeting it was decided to visit the manufacturing unit at Bhiwadi on 25.01.2020 to understand the wastage claimed to manufacturing the export product and team of NC visited their factory on 25.01.2020 and decided to defer the case for examination

The case stands deferred for re-listing on 11.03.2020.

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Г	Case No :7/21/85-	Party Name:ORIENT	Meet No/Date:14/84-	Status: Deffered
4:		CRAFT LIMITED	ALC3/2019	and Re-indexed
	MICSIAVIO	Oran I Billion		<u> </u>



		21.11.2019	
HQ File	112111	Lic.No/Date:0510409535	Defer Date:
:01/85/050/00201/AM19/		30.01.2019	11.03.2020

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 17.01.2020 and explained their case. During meeting it was decided to visit the manufacturing unit at Bhiwadi on 25.01.2020 to understand the wastage claimed to manufacturing the export product and team of NC visited their factory on 25.01.2020 and decided to defer the case for examination

The case stands deferred for re-listing on 11.03.2020.

C400 1 1011-1 2:00	CRAFT LIMITED	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved
 HQ File :01/85/050/00341/AM19/		Lic.No/Date:0510409888 08.03.2019	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 17.01.2020 and explained their case. Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	CRAFT LIMITED	1110011101	Status:Deffered and Re-indexed
10 110	1 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2	Lic.No/Date:0510409889 08.03.2019	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 17.01.2020 and explained their case. During meeting it was decided to visit the manufacturing unit at Bhiwadi on 25.01.2020 to understand the wastage claimed to manufacturing the export product and team of NC visited their factory on 25.01.2020 and decided to defer the case for examination

The case stands deferred for re-listing on 11.03.2020.

ALC3/2019	CHERAN SYNTHETICS	171000 110/15 40011 1/4	Status:Deffered and Re-indexed
	- t=	Lic.No/Date:3210078968 24.05.2019	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 29.11.2019 and 03.12.2019 to furnish the following:

1. Manufacturing process

2. Stage wise wastage may be explain as to when

3. Net content of Cotton yarn in the 4 products is 28000 Kg, 56000 Kg, 70,000 kg and 112000 kg and the weight of the export product which is blended with manmade fibre is also same where the weight of manmade fibre will go.

4. Stagewise wastage alongwith manufacturing process.

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Firm has furnished their reply on 03.12.2019. Committee felt the reply is incomplete. Committee decided to ask the firm to furnish the complete reply for Sl. No. 3.

The case stands deferred for re-listing on 11.03.2020.

	HAD COLOUR	Name:TANGERINE	1111COL 110/ Ballott III	Status: Deffered and Re-indexed
47	HQ File :01/84/050/00083/AM20/		Lic.No/Date:0510410758 28.05.2019	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 and 29.11.2019 to furnish the complete two sets of application. Reply is awaited. Committee decided to send the last reminder to the firm.  The case stands deferred for re-listing on 11.03.2020.			

ALC3/2019	APPARELS PRIVATE	Micot Monte district	Status: Deffered and Re-indexed
HQ File	1.2.2.2.2.	Lic.No/Date:0210209201	Defer Date:
:01/84/050/00088/AM20/		28.05.2019	11.03.2020

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 12.09.2019 and 02.12.2019 to furnish the CAD and sample of the product. Firm has furnished their reply dated 04.12.2019 along with sample. Committee observed that the reply is incomplete and decided to furnish the following information:

1. Measurement chart of all export items and CAD with efficiency

2. Matrix of requirement of each input per piece of each export product.

The case stands deferred for re-listing on 11.03.2020.

10000	IMPEX PRIVATE		Status:Deffered and Re-indexed
	1	Lic.No/Date:0510410767 29.05.2019	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda and observed that firm was asked on 12.09.2019 and 02.12.2019 to furnish the weight of input and export product and complete two set of application. Reply has been received on 02.12.2019. Committee observed that the weight of input and export product was asked which the has not given in their reply. Committee decided to ask again to furnish proper reply.

The case stands deferred for re-listing on 11.03.2020.

		KNITWEAR PVT LTD	17100111072	Status:Deffered and Re-indexed
60	HQ File :01/84/050/00089/AM20/		Lic.No/Date:3110067436 31.05.2019	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 12.09.2019 to clarify (1) the nature of input whether yarn or otherwise (2) manufacturing process with stage-wise wastage and total wastage claimed for each export product. Firm's reply has been received on 16.10.2019. Committee decided to defer the case for examination.

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The case stands deferred for re-listing on 11.03.2020.

CHOCITOITA	i are i i ar	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Approved
11.0 11.0	RLA File :04/24/040/00030/AM2 0/	Lic.No/Date:041016566 7 31.05.2019	

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for inputs S.No. (1) 1.10 kg/kg and (2 to 5) 1.05 kg/kg on input of the export product.

RA concerned may take necessary action subject to compliance of other usual conditions.

1 11300.20.2	Name:TANGERINE	111001110	Status:Deffered and Re-indexed
HQ File :01/84/050/00092/AM20/	1	105.00.2012	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on 12.09.2019 and 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms.

No reply received. Committee decided to send last/final reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

ALC3/2019	EXPORTS INDIA	11.100. 1.0. 2.	Status: Deffered and Re-indexed
HQ File	14271 1 1 110	Lic.No/Date:0410165676	Defer Date:
:01/84/050/00093/AM20/		03.06.2019	11.03.2020

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT vide their I.D No. P- 47011/426/2019-TSW dated 30.01.2020, the following norms are recommended:

EXPORT MADE ITEM NO. 1:- "LEATHER HAND BAGS"

STYLE#	QTY
1BG865	6,400
1BC032	3,600
TOTAL	10,000

S.No.	Item Description	UOM	Total Qty
1	RELEVENT COW FINISHED LEATHER	SQ. MTR	19000
3	RELEVENT INNER LINING (FABRIC 100%PA / PRADA LOGO LINING / NYLON GABADINE / 100%PA POLYURETHANE RESIN LINING MATERIALS WIDTH 58 INCHES)	MTR	3488
4	RELEVENT REINFORCEMENT MATERIAL (ANTISTRAPPO / TELA ANTIS / REINFORCEMENT MATERIALS)	NOS	Net to Net

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5	RELEVENT REINFORCEMENT MATERIAL (GUTTAPERGA / CANAPINA/ KURT/ REINFORCEMENT MATERIALS)	SQ. MTR	3650
6	6 RELEVENT REINFORCEMENT MATERIAL (FELT NON ADHESIVE / SINTEX / REINFORCEMENT MATERIALS)  7 RELEVENT REINFORCEMENT MATERIAL (SALPA/ TALIN / BOARDS / REINFORCEMENT MATERIALS)		443
7			1240
.8	RELEVENT METAL FITTINGS (WASHER/ UNDER PLATES/ RIVET / U RING/ METAL SCREW / EYELET / METAL FITTINGS)	NÓS	Net to Net
9	RELEVENT METAL FITTINGS ((PULLER / D RING / O RING / LOGO / STUD / MAGNET / STICK / METAL FITTINGS)	NOS	Net to Net
10	RELEVENT METAL FITTINGS (DOG HOOK / DOG LEASH / . BUCKLE / CHAIN / METAL FITTINGS)	NOS	Net to Net
11	ZIP FASTNER	NOS	Net to Net
12	RELEVENT SEWING THREADS	MTR	650000
13	POLISHES / EDGE STAIN	KGS	225
14	PRIMER (DA550)	KGS	,300
15	COTTON BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
16	PACKING BOX (NON CORRUGATED BOX) (PACKING MATERIAL)	NOS	As Per Packing Policy
17	MAGNETIC CARD (PACKING MATERIAL)	NOS	As Per Packing Policy
18	PACKING ENVELOPE (PACKING MATERIAL)	NOS	As Per Packing Policy
19	TISSUE PAPER (PACKING MATERIAL)	KGS	2250

## EXPORT MADE ITEM NO. 2:- "PVC HAND BAGS"

STYLE#	QTY
1BG253	4,500
1BA104	3,000
TOTAL	7,500

S.No.	Item Description	NÓM	Total Qty
1	RELEVENT COW FINISHED LEATHER (FINISHED LEATHER)	SQ. MTR	4240.50
POLYURETHANE RESIN / FABRIC 100%PA / 100%PL / NYLON GABADINE / TES. GAB. NY/ FABRIC 100%CO LINING MATERIALS WIDTH 58 INCHES)		MTR .	2190.00
3.	RELEVENT INNER LINING (FABRIC 100%PA / PRADA LOGO LINING / NYLON GABADINE / 100%PA POLYURETHANE RESIN LINING MATERIALS WIDTH 58 INCHES)	MTR	2306.25
4	RELEVENT REINFORCEMENT MATERIAL (ANTISTRAPPO / TELA ANTIS / REINFORCEMENT MATERIALS)	NOS	Net to Net
5	RELEVENT REINFORCEMENT MATERIAL (GUTTAPERGA / CANAPINA/ KURT/ REINFORCEMENT MATERIALS)	SQ. MTR	3276
6	RELEVENT REINFORCEMENT MATERIAL (FELT NON ADHESIVE / SINTEX / REINFORCEMENT MATERIALS)	SQ. MTR	417.75
7 RELEVENT REINFORCEMENT MATERIAL (SALPA/ TALIN / BOARDS / REINFORCEMENT MATERIALS)		SQ. MTR	606.00
8	RELEVENT METAL FITTINGS (WASHER/ UNDER PLATES/ RIVET / U RING/ METAL SCREW / EYELET / METAL FITTINGS)	NOS ,	Net to Net





9	RELEVENT METAL FITTINGS (PULLER / D RING / O RING / LOGO / STUD / MAGNET / STICK / METAL FITTINGS)	NOS	Net to Net
10	RELEVENT METAL FITTINGS (DOG HOOK / DOG LEASH / BUCKLE / CHAIN / METAL FITTINGS)	NOS	Net to Net
11	ZIP FASTNER	NOS	Net to Net
12	SEWING THREADS	MTR	660000.00
	POLISHES / EDGE STAIN	KGS	180
13_	PRIMER (DASSO)	KGS	187.50
14	COTTON BAG (PACKING MATERIAL)	NOS	As Per Packing Police
16	PACKING BOX (NON CORRUGATED BOX) (PACKING MATERIAL)	NOS	As Per Packing Police
17	MAGNETIC CARD (PACKING MATERIAL)	NOS	As Per Packing Police
18	PACKING ENVELOPE (PACKING MATERIAL)	NOS	As Per Packing Poli
10	TISSUE PAPER (PACKING MATERIAL) cerned may take necessary action subject to compl	KGS	As Per Packing Poli

	ALC3/2019	INDUSTRIES LIMITED.	ALC3/2019 21.11.2019	Status: Approved
54	HQ File :01/84/050/00094/AM20/	[] ( L)   X   1   1   0	Lic.No/Date:0310829395 03.06.2019	and desided to

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Name:TANGERINE	ALC3/2019	Status: Deffered
	DESIGN PVT. LTD.	21.11.2019	and Re-indexed
HQ File 55 :01/84/050/00095/AM20/	ICL/ LT IIO	Lic.No/Date:0510410812 04.06.2019	11.03.2020

**Decision:** Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on 12.09.2019 and 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is awaited. Committee decided to send the last/final reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

Name:TANGERINE	ALC3/2019	Status: Deffered
DESIGN PVT. LTD.	21.11.2019	and Re-indexed
	Lic.No/Date:0510410813 04.06.2019	

**Decision:** Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on 12.09.2019 and 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is awaited. Committee decided to send the last/final reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

		·	54 31 55 4 14/04	Status: Deffered
-	Case No.:21/6/84-	Party	111000 110/25 41011	i 1
1		Name:INDUSTRIAL	ALC3/2019	and Re-indexed
-	ALC3/2019	Name.INDOSTRIAE	TIBOS: ZOTI	<u></u>

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	FILTERS & FABRICS P. LIMITED.,		
HQ File :01/84/050/00100/AM20/		Lic.No/Date:5610005630 04.06.2019	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that firm has furnished their reply dated 16.11.2019 and referred to DPIIT for their comments. The case stands deferred for re-listing on 11.03.2020.

ALC3/2019	ALC3/2019	Status: Deffered and Re-indexed
1101110	Lic.No/Date:5610005631 04.06.2019	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on dated 12.09.2019 and 02.12.2019 to furnish the following:

1. Manufacturing process

2. Stagewise wastage and total wastage claimed for each input for each export product. Firm's reply is still not received. Committee decided to send the last/final reminder to the firm. The case stands deferred for re-listing on 11.03.2020.

Case No.:23/6/84- ALC3/2019			Status: Deffered and Re-indexed
HQ File :01/84/050/00102/AM20/	1	Lic.No/Date:3110067443 07.06.2019	Defer Date: 11.03.2020
Decision: Committee cons	idered the case as per agend	da. Committee noted that f	irm was asked on

**Decision:** Committee considered the case as per agenda. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

		MUKHI IMPEX	TVICOL I TO BUILDING	Status: Deffered and Re-indexed
60	HQ File	RLA File	Lic.No/Date:0210209239	Defer Date:
	:01/84/050/00105/AM20/	:02/24/040/00029/AM20/	11.06.2019	11.03.2020

**Decision:** Committee considered the case as per agenda. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to remind the firm alongwith furnish the CAD and measurement chart.

The case stands deferred for re-listing on 11.03.2020.

ALC3/2019	INTERPRET	11/1001 1 10: 20 41011 :: -	Status: Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0710115039	Defer Date:
:01/84/050/00107/AM20/	:07/24/040/00052/AM20/	11.06.2019	11.03.2020





**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that firm has furnished their reply on 27.11.2019. Committee felt that the reply is incomplete and decided to ask the firm to furnish the sample and measurement chart.

The case stands deferred for re-listing on 11.03.2020.

Case Mona Manager	OI IIIDAR		Status: Deffered and Re-indexed
		Lic.No/Date:0510410911 12.06.2019	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda. Committee noted that firm was asked on dated 13.09.2019 and 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send the last/final reminder to furnish the CAD/CAM, measurement Chart and images of the garments also.

The case stands deferred for re-listing on 11.03.2020.

ALC3/2019	MEDITTEX (INDIA)		Status:Deffered and Re-indexed
HQ File :01/84/050/00109/AM20/	101111	Lic.No/Date:3210078991 12.06.2019	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 13.09.2019 and 02.12.2019 to furnish the CAD and sample of the product. No reply received. Committee decided to send the last/final reminder to the firm alongwith furnish the measurement chart of the product along with the reply.

The case stands deferred for re-listing on 11.03.2020.

	INTERNATIONAL,		Status: Deffered and Re-indexed
64	ICEA T 1.00	Lic.No/Date:0510411645 27.08.2019	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda. Committee noted that firm was asked on dated 04.10.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send the last/final reminder to the firm. The case stands deferred for re-listing on 11.03.2020.

		141000 1 1012	Status: Deffered and Re-indexed
65	(141)	Lic.No/Date:0510411653 28.08.2019	11.03.2020

**Decision:** Committee considered the case as per agenda. Committee noted that firm was asked on dated 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send the last/final reminder alongwith furnish the CAD image and Measurement Chart of the product.

The case stands deferred for re-listing on 11.03.2020.

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		Party Name:AMRIT EXPORTS PVT. LTD.		Status: Deffered and Re-indexed
	HQ File :01/84/050/00230/AM20/	RLA File :02/24/040/00079/AM20/	Lic.No/Date:0210209394 28.08.2019	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda. Committee noted that firm's reply has been received on 03.12.2019. The committee decided to defer the case for examination. The case stands deferred for re-listing on 11.03.2020.			

1		Party Name:MODELAMA EXPORTS PVT LTD.		Status: Deffered and Re-indexed	
67	HQ File :01/84/050/00231/AM20/	RLA File :05/24/040/00315/AM20/	Lic.No/Date:0510411665 28.08.2019	Defer Date: 11.03.2020	
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the measurement chart of each export product.  The case stands deferred for re-listing on 11.03.2020.				

	FIBRE PVT. LTD.		Status: Deffered and Re-indexed	
HQ File :01/84/050/00232/AM20/	RLA File :08/24/040/00166/AM20/	Lic.No/Date:0810146062 29.08.2019	Defer Date: 11.03.2020	
<b>Decision:</b> Committee considered the case as per agenda. Committee noted that firm was asked on 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm.  The case stands deferred for re-listing on 11.03.2020.				

1	ALC3/2019	Party Name:GRI ALLESET INDIA PVT.LTD.	11,000 1 10.22 31-1-	Status: Deffered and Re-indexed
	HQ File :01/84/050/00233/AM20/	RLA File :03/94/040/00304/AM20/	Lic.No/Date:0310831292 29.08.2019	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per Committee decided to defer the case for examination. The case stands deferred for re-listing on 11.03.2020.			relevant papers.

	ALC3/2019	ALLESET INDIA PVT.LTD.	ALC3/2019 / 21.11.2019	Status: Deffered and Re-indexed
70	HQ File :01/84/050/00234/AM20/	RLA File :03/94/040/00305/AM20/	Lic.No/Date:0310831294 29.08.2019	Defer Date: 11.03.2020
		nsidered the case as per or the case for examination. or re-listing on 11.03.2020.	agenda alongwith other	relevant papers.

Case No.:15/10/84-	Party Name:RICHA &	Mcet No/Date:14/84-	Status: Approved
ALC3/2019	co	ALC3/2019	



		21.11.2019	
HQ File:01/84/050/0	RLA File :05/24/040/00320/AM20/	Lic.No/Date:0510411701 30.08.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

	EXPORTS		Status:Deffered and Re-indexed
HQ File :01/84/050/00236/AM20/	11.	150.00.2017	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda. Committee noted that firm was asked on 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send the reminder to the firm and also to appear before NC alognwith sample of the product to explain their case. The case stands deferred for re-listing on 11:03.2020.

	Case	EXPORTS		Status: Deffered and Re-indexed
73	HQ File :01/84/050/00237/AM20/	14,51 1 7	Lic.No/Date:3310030581-30.08.2019	11.03.2020

Decision: Committee considered the case as per agenda. Committee noted that firm was asked on 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to remind the firm and also appear before NC alognwith sample of the product to explain their case.

The case stands deferred for re-listing on 11.03.2020.

NONWOVEN PVT.LTD		Status:Deffered and Re-indexed
RLA File :24/24/040/00026/AM20/	30.00.2017	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda. Committee noted that firm was asked on 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 11.03.2020.

	ALC3/2019	COTTON MILLS LIMITED,	ALC3/2019 21.11.2019	Status: Deffered and Re-indexed
113	01/84/050/00240/AM20/	:32/24/040/00044/AM20/	50.08.2012	11.03.2020
	Decision: Committee cons	idered the case as per agend	a and other relevant papers	and decided to

ask the firm how the weight of input fibre and export product weight is same. The case stands deferred for re-listing on 11.03.2020.

	ALC3/2019	APPARELS PRIVATE	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved
76	HQ File :01/84/050/00241/AM20/	RLA File :02/24/040/00082/AM20/	Lic.No/Date:0210209412 02.09.2019	

Decision: Committee considered the case as per agenda and other relevant papers and observed that the firm has furnished their reply dated 13.01.2020 alongwith sample of the product. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization for input SI. No.(1) as applied and (2 to 8) net to net basis.

RA concerned may take necessary action subject to compliance of other usual conditions.

	ODO IIII. IO OO	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved
HQ File :01/84/050/00242/AM20/	140011111		and noted that

Decision: Committee considered the case as per agenda and other relevant papers and noted that firm has furnished their reply dated 03.12.2019. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

ALC3/2019	if arty indirection		Status: Deffered and Re-indexed
HQ File :01/84/050/00243/AM20/	:05/24/040/00322/AM20/	Lic.No/Date:0510411721 03.09.2019	11.03.2020

Decision: Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information:

- 1. Composition of cushion cover indicating content of both import + indigenous items.
- 2. Complete calculation for requirement of raw material for the manufacture of end product.
- 3. Technical specification with generic name of each import product, indicating requirement of import item (10 & (20 in square meter.
- Production of import product vis-a-vis / consumption of all the raw material duly certified by Chartered Accountant for the last three years.

The case stands deferred for re-listing on 11.03.2020.

	ALC3/2019	PROTECTIVEWEAR PRIVATE LIMITED	ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
79		:02/24/040/00088/AM20/	01.05.2015	11.03.2020
	Decision: Committee cons	idered the case as per agen	da and observed that the fi	rm was asked on

02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is awaited. Committee decided to remind the firm.

The case stands deferred for re-listing on 11.03.2020.

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Γ	Case No -27/10/84	Party Name:RAINBOW	Meet No/Date:14/84-	Status: Deffered
ĺ	on Case House	l		and Re-indexed
ď	ALC3/2019	FABPACK LLP	ALC3/2019	and Re-indexed
- 1	MUCDIACK		<u>,                                    </u>	





	21.11.2019	
HQ File	Lic.No/Date:2410042849	Defer Date:
:01/84/050/00247/AM20/	04.09.2019	11.03.2020

**Decision:** Committee considered the case as per agenda and observed that the firm was asked on 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is awaited. Committee decided to remind the firm.

The case stands deferred for re-listing on 11.03.2020.

	ALC3/2019	GLOBAL PRIVATE	ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
0.1		10071110	Lic.No/Date:0510411753 05.09.2019	11.03.2020

**Decision:** Committee considered the case as per agenda and observed that the firm was asked on 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is awaited. Committee decided to remind the firm alongwith CAD, Image and Measurement Chart of each export product.

The case stands deferred for re-listing on 11.03.2020.

ALC3/2019	WOOLLEN &		Status:Deffered and Re-indexed
	TOTAL THE	Lic.No/Date:3310030609 24.10.2019	11.03.2020

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ask the firm to appear before NC to explain their case alongwith sample of import & export product.

The case stands deferred for re-listing on 11.03.2020.

	Case No.:1/14/84- ALC3/2019	INDIA PVT LTD	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
83	HQ File :01/84/050/00317/AM20/	RLA File :07/24/040/00160/AM20/	20.10.2013	11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of norms.  The case stands deferred for re-listing on 11.03.2020.			

		INDIA PVT LTD	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Deffered and Re-indexed	
84	HQ File :01/84/050/00318/AM20/	:07/24/040/00161/AM20/	20,10,2017	11.03.2020	
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of norms.				

The case stands deferred for re-listing on 11.03.2020.

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		INDIA PVT LTD	ALC3/2019 . 21.11.2019	Status: Deffered and Re-indexed	
85	HQ File :01/84/050/00319/AM20/	:07/24/040/00159/AM20/	Lic.No/Date:0710115614 28.10.2019	11.03.2020	
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of norms.  The case stands deferred for re-listing on 11.03.2020.				

ALC3/2019	TEXTILES PRIVATE LIMITED,	ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	1013711110	Lic.No/Date:3210079186 29.10.2019	11.03.2020

Decision: Committee considered the case as per agenda and other relevant papers and Committee 86 decided to call for the following:

1. Process flow chart with stagewise wastage.

2. The export product is blended yarn containing cotton & other manmade fibre. However the content of cotton in both the Export Product is same, as the weight of blended export product. Where the other fibres are accounted is not clear? Clarification is required on this point.

The case stands deferred for re-listing on 11.03.2020.

87	Case No.:6/14/84- ALC3/2019		Mèet No/Date:14/84- ALC3/2019 21.11.2019	Status: Approved
	·01/84/050/00322/AM20/	:05/24/040/00431/AM20/	Lic.No/Date:0510412301 31.10.2019	
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.  RA concerned may take necessary action subject to compliance of other usual conditions.			

		CLOTHING CO	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved	
1	HQ File :01/84/050/00323/AM20/	:05/24/040/00434/AM20/	Lic.No/Date:0510412302 31.10.2019		
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.  RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.:8/14/84- ALC3/2019	Party Name:PINNACLE CLOTHING CO	[IVICCI IVO/ Dato: I ii o i	Status: Approved	
HQ File :01/84/050/00324/AM20/	RLA File :05/24/040/00433/AM20/	Lic.No/Date:0510412303 31.10.2019		
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.				



RA concerned may take necessary action subject to compliance of other usual conditions.

3	(CDOTTING CC	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved
90	:05/24/040/00432/AM20/	Lic.No/Date:0510412304 31.10.2019	

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:10/14/84- ALC3/2019	CLOTHING PVT. LTD.		Status: Deffered and Re-indexed	
191	:01/84/050/00326/AM20/	:05/24/040/00424/AM20/	.,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	11.03.2020	
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ask the firm furnish the CAD, Image and Measurement Chart of the product.  The case stands deferred for re-listing on 11.03.2020.				

	Case No.:11/14/84- ALC3/2019	Party Name:RADNIK EXPORTS		Status: Deffered and Re-indexed
92		RLA File :05/24/040/00430/AM20/	31.10.22017	11.03.2020
1	send the application to DC	idered the case as per agence (MSME) for their commen I for re-listing on 11.03.20	ts.	and decided to

	Case No. ALC3/20	:12/14/84-	Party Name: EXPORTS	AMKO	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Approved
	1/	50/00328/AM20				
93	went thre	ough the details authorization as	submitted in	case as per this case and	agenda alongwith other red d decided to ratify the no	This for the above
	S.No.	Export Product		ort Impantity	port item	Quantity allowed

for Export Product	Export	Import item	Quantity allowed
100% EGYPTIAN	32400 KG	100% COTTON COMBED COMPACT YARN 100% COTTON EGYPTIAN COTTON	34992 Kg (8% wastage)
	COTTON DYED MADE-UPS BLANKET 100% EGYPTIAN	Export Product Export Quantity  COTTON DYED 32400 KG  MADE-UPS BLANKET 100% EGYPTIAN	Export Product Export Quantity Import item  COTTON DYED 32400 KG 100% COTTON COMBED COMPACT YARN 100% COTTON EGYPTIAN  EXPORT Product Export Import item  COTTON COMBED COMPACT YARN 100% COTTON EGYPTIAN

		Mart No/Data:14/84	Status: Deffered
94 Case No.:13/14/84-	Party Name:GOLITE	Meet No/Date:14/84-	Status. Delitered

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ALC3/2019	INDUSTRIES	ALC3/2019 21.11.2019	and Re-indexed
	ICLA THO	31.10.2012	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of norms.

The case stands deferred for re-listing on 11.03.2020.

ALC3/2019	Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	ALC3/2019 21.11.2019	Status: Approved	
1.01/84/050/00331/AM20/	:56/24/040/00020/AM20/	Lic.No/Date:5610005714 31.10.2019		
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.  RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:16/14/84- ALC3/2019	Party Name:ENVOGUE WOODWORKING PVT LTD	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
96	HQ File :01/84/050/00332/AM20/	RLA File :05/23/040/00297/AM20/	01,11,201,	11.03.2020
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the weight of each export product in kgs without filling if any.  The case stands deferred for re-listing on 11.03.2020.			

TESSILES	ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	Lic.No/Date:0510412335 01.11.2019	Defer Date: 11.03.2020

97 **Decision :** Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information :

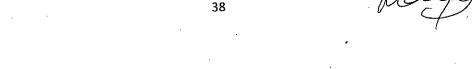
1. Composition indicating net import content in the each type of export product

2. Complete calculation for requirement of raw materials (both imported & indigenous for the manufacture of export product.

3. Type of each export product, like, Travelling Bag, Leather Bag etc.

The case stands deferred for re-listing on 11.03.2020.

	ALC3/2019		ALC3/2019 21.11.2019	Status: Deffered and Re-indexed	
198	HQ File :01/84/050/00334/AM20/	1.51/65/6 10/6665	0 1.1112012	11.03.2020	
	<b>Decision:</b> Committee considered the case as per agenda decided to ask the firm to furnish the two sets of application for ratification of norms.  The case stands deferred for re-listing on 11.03.2020.				



		O A DIVORA	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Withdrawn
99	HQ File :01/84/050/00335/AM2 0/	RLA File :05/23/040/00305/AM2 0/ .	03.11.2019	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda and noted that the firm has informed through email dated 14.01.2020 that the said license has been surrendered to RA due to not utilized.

RA concerned may take necessary action subject to compliance of other usual conditions.

			HAIGEL HOLDAIGHT IVO	Status: Approved
100	:01/84/050/00336/AM	RLA File :05/24/040/00444/AM2 0/		
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.  RA concerned may take necessary action subject to compliance of other usual conditions.			

,	AL C3/2019	Name:MODELAMA EXPORTS PVT LTD.	ALC3/2019 21.11.2019	Status: Deffered and Re-indexed	
101	HQ File	RLA File .05/24/040/00455/AM20/	05.11.2017	11.03.2020	
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided ask the firm to furnish the CAD, Image and Measurement Chart of the product.  The case stands deferred for re-listing on 11.03.2020.				

	Case No.:22/14/84- ALC3/2019	CLOTHING CO	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Approved		
102	HQ File :01/84/050/00338/AM20/	RLA File :05/24/040/00457/AM20/	Lic.No/Date:0510412377 05.11.2019	11.03.2020		
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.  RA concerned may take necessary action subject to compliance of other usual conditions.					

		CLOTHING CO	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Approved	
103	:01/84/050/00339/AM	RLA File :05/24/040/00456/AM20/	Lic.No/Date:0510412378 05.11.2019		
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.				

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RA concerned may take necessary action subject to compliance of other usual conditions.

		CLOTHING CO	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved
104	HQ File :01/84/050/00340/AM20	.05/24/010/00/150/14/	Lic.No/Date:0510412379 05.11.2019	

**Decision:** Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

ALC3/2019	Name:REINFORCED EARTH INDIA PRIVATE LIMITED	ALC3/2019 21.11.2019	Status: Deffered and Re-indexed
HQ File 105 :01/84/050/00341/AM20/	:05/24/040/00354/AM20/	Lic.No/Date:0510412399 06.11.2019	11.03.2020

**Decision:** Committee considered the case as per agenda decided to ask the firm to furnish the following information:

- 1. Two sets of application for ratification of norms
- 2. CAD, Image and Measurement Chart of the product

The case stands deferred for re-listing on 11.03.2020.

	ALC3/2019	WELL INDIA PVT.	ALC3/2019 21.11.2019	Status: Deffered and Re-indexed
106	1.01/84/050/00342/AM20/	:05/24/040/00447/AM20/	Lic.No/Date:0510412426 08.11.2019	11.03.2020

**Decision:** Committee considered the case as per agenda decided to ask the firm to furnish the following information:

- 1. Two sets of application for ratification of norms
- 2. CAD, Image and Measurement Chart of the product

The case stands deferred for re-listing on 11.03.2020.

	LETEX LTD	ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00343/AM20/	:06/24/040/00059/AM20/	Lic.No/Date:0610039334 08.11.2019	11.03.2020

Decision: Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information:

- Legible copy of CAD alongwith marker length, market width, efficiency and measurement chart of export product.
- 2. Net content of knitted fabric in kgs of export product

The case stands deferred for re-listing on 11.03.2020.

Last Honzon and	Party Name:KARAN LETEX LTD	Meet No/Date:14/84- ALC3/2019	Status: Deffered and Re-indexed
ALC3/2019			

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	21.11.2019	
HQ File	Lic.No/Date:0610039335	Defer Date:
:01/84/050/00344/AM20/	08.11.2019	11.03.2020

Decision: Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information:

1. Legible copy of CAD alongwith marker length, market width, efficiency and measurement chart of export product.

2. Net content of knitted fabric in kgs of export product

The case stands deferred for re-listing on 11.03.2020.

	Case No.:29/14/84- ALC3/2019		Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Approved
109	HQ File :01/84/050/00345/AM20/		Lic.No/Date:0510412427 08.11.2019	
1	Decision: Committee considered the case as per agenda and other relevant papers are perify the norms for the above advance authorization as applied for.			

ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:30/14/84- ALC3/2019	PRIVATE LIMITED	ALC3/2019 21.11.2019	Status:Approved
HQ File :01/84/050/00346/AM20/	IKLEAT THE	Lic.No/Date:0310832681 08.11.2019	relevent namers and

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above

S.No.	authorization as under:  Export Product	Export Quantity	Import item	Quantity allowed
1.	Linen Viscose Y/D Fabrics - 55% Linen 45% Sustainable Viscose Fabrics GSM : 140 +/- 10%	6200 KG	Flax Yarn (100% Linen Yarn)	3751 K.G (As applied)
2.	Linen Viscose Y/D Fabrics - 55% Linen 45% Sustainable Viscose Fabrics GSM : 200 +/- 10%	6000 KG	Flax Yarn (100% Linen Yarn)	3630 KG (As applied)
3.	55% Linen 45% Cotton Yarn Dyed Fabrics GSM : 133 +/- 10%	14000 KG	Flax Yarn (100% Linen Yarn)	8470 KG (As applied)

ALC3/2019	Name:FREUDENBERG PERFORMANCE MATERIALS INDIA PVT LTD	ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00347/AM20/		Lic.No/Date:0410166256 11.11.2019	Defer Date: 11.03.2020

**Decision**: Committee considered the case as per agenda decided to ask the firm to furnish the following information:

- 1. Manufacturing process of making 90 cms width fusible interlining from 179 cms width interlining and stagewise wastage.
- 2. Total wastage claimed and justification for the same
- 3. Two sets of application for ratification of norms

The case stands deferred for re-listing on 11.03.2020.

	ALC3/2019	PACKAGINGS		Status:Deffered and Re-indexed
112	HQ File :01/84/050/00348/AM20/	RLA File :34/24/040/00230/AM20/	Lic.No/Date:3410045597 11.11.2019	Defer Date: 11.03.2020
`	<b>Decision:</b> Committee conscase referred to DPIIT for The case stands deferred for	sidered the case as per agen their comments.	da and other relevant paper	rs and noted that

1		INDIA PVT LTD		Status: Deffered and Re-indexed			
113	HQ.File :01/84/050/00349/AM20/	RLA File :07/24/040/00172/AM20/	Lic.No/Date:0710115670 13.11.2019	Defer Date: 11.03.2020			
	<b>Decision</b> : Committee contwo sets of application for	<b>Decision</b> : Committee considered the case as per agenda decided to ask the firm to furnish the two sets of application for ratification of norms  The case stands deferred for re-listing on 11.03.2020.					

	Case No.:34/14/84- ALC3/2019	INDIA PVT LTD		Status:Deffered and Re-indexed
114	HQ File :01/84/050/00350/AM20/	RLA File :07/24/040/00173/AM20/	Lic.No/Date:0710115671 13.11.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda decided to ask the firm to two sets of application for ratification of norms  The case stands deferred for re-listing on 11.03.2020.				

		CRAFT LIMITED	ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
٠	HQ File :01/84/050/00351/AM20/		Lic.No/Date:0510412454 13.11.2019	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 17.01.2020 and explained their case. During meeting it was decided to visit the manufacturing unit at Bhiwadi on 25.01.2020 to understand the wastage claimed to manufacturing the export product and team of NC visited their factory on 25.01.2020 and decided to defer the case for examination

The case stands deferred for re-listing on 11.03.2020.

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116	Case No.:36/14/84- ALC3/2019	i uitj i tallitett ta e i i i i	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved	
	:01/84/050/00352/AM2 0/	:05/24/040/00478/AM20 //	13.11.2019		
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided t ratify the norms for the above advance authorization as applied for.  R A concerned may take necessary action subject to compliance of other usual conditions.				

				Status: Deffered and Re-indexed		
117	:01/84/050/00354/AM20/	:32/24/040/00071/AM20/	Lic.No/Date:3210079224 13.11.2019	11.03.2020		
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to referred the case to DC(MSME) for their comments.  The case stands deferred for re-listing on 11.03.2020.					

		Party Name:MIRA EXIM LIMITED	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status: Deffered and Re-indexed
118	:01/84/050/00353/AM20/	:05/24/040/00477/AM20/	2311112017	11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers a ask the firm to furnish the CAD, Image and Measurement Chart of the product. The case stands deferred for re-listing on 11.03.2020.				

## Minutes of manual cases considered by the Norms Committee -V In Meeting No. 14/84 dated 21.11.2019 actually held on 23.01.2020

149.

Case No. 242 (A)			M/s. ROYAL CLASSIC MILLS PI	RIVATE LIMITED
NC Meeting No. 14/AM20 dated			F.No. 01/84/050/00012/AM20/DES	S-V
21.11.20	19 actually held on 23.	01.2020		100 04 0010
PAFNO	32/24/040/00066/AM	119/	Adv. Authorisation. No. 32100789	11 dated 08.04.2019
Decision: Committee considered the case that firm's representation dated 31.12 Adv. Authorisation as their case was reject the firm. After detailed deliberation, Co			.2019 for fixation of norms ag	complete reply given by
S.No.	tion as under:  Export Product	Export Quantity	Import item	Quantity allowed
1.	92/8 POLY/ SPANDEX KNITTED MENS BOXER BRIEFS	27210 Number	92/8 POLY/SPANDEX HTHR JERSEY W/WICKING GSM 165	2.29 Sq.meter/pc
RA conc	erned may take necess	sary action:	subject to compliance of other usual	conditions.

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	M/s. UVIRAJ GLOBAL PRIVATE LIMITED
NC Meeting No. 14/AM20 dated	F.No. 01/84/050/00551/AM19/DES-V
21.11.2019 actually held on 23.01.2020	
RA F.No. 06/24/040/00039/AM19/	Adv. Authorisation. No. 0610039010 dated
	23.10.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 10.12.2019 for fixation of norms as their case was rejected by NC in its meeting No. 10/84 dated 12.09.2019 was actually held on 23.10.2019 due to incomplete reply given by the firm. NC decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 11.03.2020.

151.

Case No. 242 (C)  NC Meeting No. 14/AM20 dated	M/s. UVIRAJ GLOBAL PRIVATE LIMITED. F.No. 01/84/050/00520/AM19/DES-V
21.11.2019 actually held on 23.01.2020 RA F.No. 06/24/040/00022/AM19/	Adv.Authorisation. No. 0610038938 dated 06.08.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 10.12.2019 for fixation of norms as their case was rejected by NC in its meeting No. 10/84 dated 12.09.2019 was actually held on 23.10.2019 due to non-submission of hard copy of application against the above said Adv. Authorisation. NC decided to ask the firm to appear before NC to explain their case.

The case stands deferred for re-listing on 11.03.2020.

152.

Case No. 242 (D)	M/s. UVIRAJ GLOBAL PRIVATE LIMITED
NC Meeting No. 14/AM20 dated	F.No. 01/84/050/00547/AM19/DES-V
21.11.2019 actually held on 23.01.2020	
RA F.No. 06/24/040/00036/AM19/	Adv. Authorisation. No. 0610038997 dated
10.11.11.01.00.12.11.01.00.12.11	09.10.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 10.12.2019 for fixation of norms as their case was rejected by NC in its meeting No. 10/84 dated 12.09.2019 actually held on 23.10.2019 due to incomplete reply given by the firm. NC decided to ask the firm to appear before NC to explain their case.

The case stands deferred for re-listing on 11.03.2020.

153.

Case No. 242 (E)	M/s. SURGEINE HEALTHCARE INDIA PVT. LTD.
NC Meeting No. 14/AM20 dated	F.No. 01/84/050/00219/AM19/DES-V
21.11.2019 actually held on 23.01.2020	
RA F.No. 05/24/040/00227/AM19/	Adv. Authorisation. No. 0510407253 dated
10X 1 110, 03/2 1/0 10/00=2 1/1 0	19.07.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 29.11.2019 alongwith sample of the product for fixation of norms as their case was rejected by NC in its meeting No. 16/84 dated 08.11.2018 due to non-submission of reply. NC decided to ask the firm to appear before NC with explanation and justification of the request.

The case stands deferred for re-listing on 11.03.2020.

154.

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Case No. 242 (F)	M/s. SHAMIMSONS INTERNATIONAL
NC Meeting No. 14/AM20 dated	F.No. 01/84/050/00532/AM19/DES-V
21.11.2019 actually held on 23.01.2020	
RA F.No. 06/24/040/00030/AM19/	Adv. Authorisation. No. 0610038968 dated
KA F.NO. 00/24/040/00030/ANTI //	7147.744.704.754.754.754.754.754.754.754.754.754.75

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06.09.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 29.11.2019 for fixation of norms as NC was rejected on 12.09.2019 due to non-submission of reply. NC observed that the firm has given 3 CAD without mentioning the description of product and whether CAD is for shell or lining. Accordingly, applicant may modify their document and resubmit.

The case stands deferred for re-listing on 11.03.2020.

155.

Case No. 242 (G)	M/s. Manju International
NC Meeting No. 14/84 dated	F.No. 01/84/050/00301/AM18/DES-V
The Meding 110: 1 ii o / mart	11101011011011
21.11.2019 actually held on 23.01.2020	Adv. Authorisation. No. 0210208098 dated 04.01.2018
RA F.No. 02/24/040/00155/AM18	Adv. Authorisation. No. 0210208098 dated 04.01.2010

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the firm was asked on 13.09.2019 and reminder dated 07.01.2020 to furnish the following information:

- 1. To indicate width of fabric to be imported or Quantity of fabric in square meter,
- 2. Calculation for requirement of fabric giving CAD/CAM/Lay out and efficiency.

No reply received so far. NC decided to last and final reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

156.

	M/s. C.L. International
Case No. 242 (H)	M/S. C.L. International
NC Meeting No. 14/AM20 dated	F.No. 01/84/050/00203/AM19/DES-V
24 11 2010 = trailer hald on 23 01 2020	
21.11.2019 actually held on 23.01.2020	Adv. Authorisation. No. 0510403334 dated 05.07.2017
RA F.No. 05/23/040/00144/AM18	Adv. Authorisation. No. 0310403334 dated 03.0712017
1 1 1 -	as as per agenda along with other relevant papers and

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 18.06.2019 and have requested for re-fixation of norms which was decided by NC in its meeting No. 12/84 dated 13.09.2018. Committee noted that representation has been sent to DPIIT for their comments and decided to wait for their comments. The case stands deferred for re-listing on 11.03.2020.

157.

Case No.242(I)	M/s. HIMATSINGKA SEIDE LTD
NC Meeting No. 14/AM20 dated	F.No. 01/84/050/00676/AM19/ DES-V
21.11.2019 actually held on 23.01.2020 RA F.No. 07/24/040/00354/AM17/	Adv. Authorisation, No. 0/10/11/124 dated 14.02.2017.
KA F.NO. 07/24/040/00334/7(17)	the sther relevant papers and noted

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 03.12.2019 alongwith documents for re-open the case as NC was rejected on 29.08.2019 due to non-submission of reply against the above said Adv. Authorisation. NC observed that the following incomplete information given by firm in their representation:

- 1. Annexure-3 given for stagewise wastage is not correct as the product is bed linen of cotton and SION quoted are for different products, stagewise means wastage of each stage of manufacturing with proper justification.
- Manufacturing process mention yarn dyed and fabric dyed made ups description of product does not indicate so and also how much quantity of yarn dyed made ups and how much fabric dyed as the wastage will be different in the two cases.
- 3. A large number of finishing chemicals reactive dyes etc. are claimed and many are repeating with different compositions naturally all are not used for whole lot but for different quantities of made ups. Such quantities of export products vis-à-vis the chemicals, reactive dye etc. used for that quantity, their purpose of use per unit requirement as percentage of respective quantities of export products, to be mentioned in matrix form.
- 4. Technical literature of all such chemicals to be submitted.

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5. 16% wastage from yarn to made ups to be justified with facts and figures, CAD of product

NC decided to ask the firm to furnish the above requirements.

The case stands deferred for re-listing on 11.03.2020.

158.

Case No. 242 (J)	M/s. AAYDEE EXPORTS PVT. LTD.
	F.No. 01/84/050/00082/AM20/ DES-V
NC Meeting No. 14/11/120 dated	1 7 7
21.11.2019 actually held on 23.01.2020	001000007 detail 22 05 2010
RA F.No. 03/94/040/00109/AM20/	Adv. Authorisation. No. 0310829227 dated 23.05.2019.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 20.11.2019 for enhancement of norms which was approved by NC on 20.06.2019 against the above said Adv. Authorisation as their actual wastage for 5% wastage. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

S.No. Export Product Export Quantity Import item Quantity allowed

1. 100% Linen Bleached Fabric GSM 150 +/- 10% Fabric GSM 150 +/- 10%

RA concerned may take necessary action subject to compliance of other usual conditions.

159.

Case No. 242 (N)	M/s. AYM Syntex Ltd. ( formerly named as M/s. Welspun Syntex Ltd.
NC Meeting No. 14/AM20 dated	F.No. 01/84/050/00434/AM16/DES-V
21.11.2019 actually held on 23.01.2020	201000000 Jetad 19 11 2015
RA F.No. 03/95/040/00306/AM16/,	Adv. Authorisation. No. 0310800299 dated 18.11.2015

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 21.11.2019 for deletion of GSM condition from decision of NC decided on 25.02.2016 against the above said Adv. Authorisation. NC agreed the firm's request and decided to delete the GSM condition.

RA concerned may take necessary action subject to compliance of other usual conditions.

160.

The state of the s
M/s. WEAR WELL INDIA PVT. LTD.
F.No. 01/84/050/00085/AM19/ DES-V
F.NO. 01/04/030/00003/7/1417/ DDB 1
0510406554 dated 22.05.2018
Adv. Authorisation. No. 0510406554 dated 22.05.2018.
Adv. Authorisation, No. 0510400551 cutton

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 20.11.2019 for review of norms ratified by NC on 19.07.2019 against the above said Adv. Authorisation. The firm has stated that due to buyer changed the quantity and sizes of both of styles resulting to increase in the average per piece consumption. NC decided to ask the firm to appear before NC to explain their case alongwith chronology of the case.

The case stands deferred for re-listing on 11.03.2020.

161

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	M/s, GANGA ACROWOOLS LIMITED
Case No. 242 (M)	F.No. 01/84/050/00481/AM19/ DES-V
NC Meeting No. 14/AM20 dated	F.No. 01/84/050/00481/AWIT9/ DES-4
NC Meeting 110.1 White and 2020	
21.11.2019 actually held on 23.01.2020	2010102702 dated 25 01 2016
RA F.No. 30/24/040/00038/AM16/	Adv Authorisation, No. 3010103703 dated 23.03.2010
RA F.No. 30/24/040/00030/ANTO	rearrange along with other relevant papers and noted

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 25.01.2019 for re-open the case as NC was rejected on 29.08.2019 due to applicant vide their email dated 02.09.2019 have mentioned that RLA has approved the redemption of Adv. Authorization and NC decided to seek clarification from RA on the ground for

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redemption and how case is redeemed without ratification of norms. The case stands deferred for re-listing on 11.03.2020.

162.

Case No. 242 (N)	M/s. PRIMO FASHIONS
	F.No. 01/84/050/00220/AM17/ DES-V
I NC MICCHING NO. 1477 LIVES SALES	1.110.011011000100=====================
21.11.2019 actually held on 23.01.2020	2010077052 dated 11.08.2016
RA F.No. 32/24/040/00015/AM17/	Adv. Authorisation. No. 3210077953 dated 11.08.2016.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 18.12.2019 for re-open the case as NC was rejected on 03.08.2019 due to non-submission of reply against the above said Adv. Authorisation. NC decided to ask the firm to furnish the CAD, Image and Measurement Chart of the product.

The case stands deferred for re-listing on 11.03.2020.

163.

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Case No. 242 (Q)	M/s. GOKUL POLYMERS PVT LTD
NC Meeting No. 14/AM20 dated	F.No. 01/84/050/00336/AM18/DES-V
RA F No. 05/23/040/00417/AM18/	Adv. Authorisation. No. 0510405435 dated 24.01.2018.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 24.12.2019 for re-open the case as NC was rejected on 25.10.2018 due to non-submission of reply against the above said Adv. Authorisation. NC decided to ask the firm to furnish the following information:

1. Manufacturing process indicating stage wise wastage of all the raw materials (both imported and indigenous)

2. Weight of export product in Kg term indicating composition of export product.

3. Complete calculation for requirement of raw materials (both imported and Indigenous for the manufacture of exp[ort product.

The case stands deferred for re-listing on 11.03.2020.

164.

[O No 242 (P)	M/s. Jindal Poly Films Ltd.
Case No. 242 (1)	F.No. 01/84/050/00179/AM18/DES-V
NC Meeting No. 14/Aivizo dated	1
21.11.2019 actually held on 23.01.2020	0510402077 dated 08:00 2017
RA F.No. 05/23/040/00228/AM18/	Adv. Authorisation. No. 0510403977 dated 08:09.2017.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 07.11.2019 for re-view/rectify the decision of NC decided on 20.06.2019 actually held 13.08.2019. NC decided to ask the firm to give compete details with justification for wastage in the process. Also production /consumption data for the last three years duly certified by CA.

The case stands deferred for re-listing on 11.03.2020.

165.

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· FG	ase No. 242 (Q)	M/s. Himatsingka Seide Ltd.
	ase No. 242 (Q)	F.No. 01/84/050/00448/AM17/DES-V
N	( . NECLINE NO. 14/1XIVIZO GALLE	i e e e e e e e e e e e e e e e e e e e
12	1.11.2019 actually held on 15.01.2020	1 104 00 2015
12	1.11.2019 document	Adv. Authorisation. No. 0710108689 dated 04.09.2015.
R	A F.No. 07/24/040/00146/AM16/	1 1 the other relevant papers and noted

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representatives had appeared before NC on 15.01.2019 and explained their case. NC asked to give statement of item exported as per buyer requirement and inputs used in each item along with justification.

The case stands deferred for re-listing on 11.03.2020.

[	M/s. Ballistic Safety System Techlogy (I) P. Ltd.
Case No. 242 (R)	F.No. 01/84/050/00419/AM15/DES-V
NC Meeting No. 14/AM20 dated	F.No. 01/84/030/00419/AWI13/DE3-4
21.11.2019 actually held on	,
23.01.2020	
DA E No. 00/24/040/00623/AM15	Adv. Authorisation. No. 0910061601 dated 10.02.2015

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 26.12.2019 for re-consider their case as NC was rejected on 12.09.2019 due to not mention in their reply dated 01.10.2019, matrix, length, width and no. of bundles (Garments) made under the respective CAD. Committee decided to ratify the norms after

examination of their representation for the above advance authorization as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
BULLET PROOF JACKETS -Vest P9-TH in dark Alive, Soft Balastic with Calss 1, Hard Ballstic Plate, Class-3(Level-III+) Condition: Customs should draw sample and	-Vest P9-TH in dark Alive, Soft Balastic with Calss 1, Hard Ballstic	205.000 Number	Non Woven Material -H5T POLYTHELENE MATERIAL,160cm wide	2868 Sq. mts
	Outel core.	Outer Cover for Protective Clothing	205.000   number	
	verify that the same raw materials are used in the Export Product.		Woven fabrics obtained from high tenacity yarn Model# CT 709 &	5492 Sq. mts
			Model# AR 363.B215	

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No. 242 (S) NC Meeting No. 14/AM20 dated	M/s. Shahi Exports P. Ltd. (SPL) F.No. 01/84/171/00268/AM20/DES-V
21.11.2019 actually held on 15.01.2020	accords along with other relevant papers and noted

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representatives had appeared before NC on 15.01.2019 and explained their case. NC decided to ask the stepwise wastage requirement with justification from the firm and on receipt, committee will reconsider the case.

The case stands deferred for re-listing on 11.03.2020.

## Offline Agenda



168.

3.5	
Case No. 242 (T)	M/s. S.P. Apparels Ltd.
NC Meeting No. 14/AM20 dated	F. No. 01/84/050/00181/AM18/DES-V
21 11 2010 actually held on 23 01 2020	
RA F No. 32/24/040/00029/AM18	Adv. Authorisation. No. 3210078277 dated 27.10.2017
1 D A F No 37/74/140/00023/AW10	1 to The Control of t

Decision: M/s. S.P. Apparels Ltd. vide their letter dated 23.02.2018 alongwith documents and have requested for re-fixation of norms which was approved by NC on 23.11.2017 as clerical mistake have been made by them when they applied above licence from RA Coimbatore, not mentioned the total gross quantum of fabrics required in square meter including wastage as specified in the relevant column in Appendix 11 A.

Committee observed the above facts of the case and agreed to the request of the firm and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions



